A number of times, talks have been held. Now, there is a news item that the Chief Ministers of Tamil Nadu and •Karnataka are going to hold talks. Sir, so many times, dates have been fixed for talks and many times, talks have been held. But a₃ settlement is in sight. Therefore, I would urge that a settlement should De reached quickly so that Tamil Nadu does not become another Thar desert j_n th_e southern peninsula. I would urge upon you, Sir, particularly. Tamil Nadu has been a victim of this agreement. I would request that the hon. Chairman should give a direction in his regard.

Reference to Contract Labour in Delhi Hospitals

श्री लक्ष्मी नारायरा : (दिल्ली) : सभापति महोदय, हमारे प्रथम प्रधान मंत्री पंडित जवाहरलाल नेहरू जी ने समाजवाद का नारा दिया था धीर देश में उसकी लाग किया । इंदिरा जी ने राष्ट्रीयकरण का सिलसिला उठाया और वैकी तक का राष्ट्रीयकरण किया जिससे देश को काफी राहत मिली । हमारे वर्तमान प्रधान मंत्री जी ने अप्टाचार को दूर करने, एफिकियेंसी को बढ़ाने ग्रीर कान्टेक्ट लेबर को खत्म बरने का नारा दिया । लेकिन देखने में यह धा रहा है कि दिल्ली प्रशासन ने यह कोशिए की है कि जिन अस्पतालों को दिल्ली प्रशासन चलाता है, उनको प्राइवेट एजेंसीज को दे दिया जाये और अब प्राइवेट लोग बस्पताल चलावा करेंगे वजाव सरकार के चलाने के। सभापति महोदय, इंजीनियर्स इंडिया लिमिटेड को अगर देखें, एन०डी० एम०सी० को अगर देखें. इंडियन एयर-लाइंस को सगर देखें तो इन सब ने कान्टैक्ट लेवर को लत्म करने के बजाय कान्टेक्ट लेवर रखना शरू कर दिया है। जितनी भी सफाई का काम है, लिपट चलाने का काम है, बिजली की भरम्भत का काम है, इस सब के लिये ठेकेदार अपाइन्ट किये जा रहे हैं। यह भारत सरकार की घोषित नीति के विरुद्ध है। सभापति महोदय, मेरी भारत सरकार से प्रार्थना है कि वह दिल्ली प्रशासन को ध्रादेश वे कि अस्पतालों को ठेकेदारों को देने के बजाय वे खद ही उनको चलायें। यदि दिल्ली प्रणासन इस काबिल नहीं है कि यह खुद ग्रस्पताल चला सके तो वह उन्हें भारत सरकार को सौंप दे बजाय इसके कि वह उनको प्रावेट एजेंसीज को दे।

REFERENCE TO CONSEQUENCES OF BAN ON RECRUITMENT IN CENTRAL GOVERNMENT AND PUBLIC UNDERTAKINGS

DR. SHANTI G. PATEL (Maharashtra): Mr. Chairman, Sir, I am indeed grateful to you for permitting me to mention this matter of urgent public importance. I am very happy, the Minister of Finance is also present in the House and I would like to request him to pay particular attention to this matter.

Sir, this i_s a matter concerning the ban, blanket ban, on the recruitment to the posts in Centra] Ministries, Government departments and also public sector undertakings. This ban was decided upon in December, 1983, with a very good intention of lessening the Budgetary gap. With this view in mind, certain steps, economy measures, have been taken. Since the ban has been imposed. unfortunately, this was not lifted, as intended earlier at the time of its introduction, that is, at the 1 end of the nine-months period, in September, 1984, but was extended further for another six months. Now, at. the end of 1 . March, 85 it has been extended indefinitely until further orders. I learn. this is likely to go on for another three! years. Therefore, this has become a freeze. There is a "recruitment freeze" which has been put in operation. I am ware that promotions and casual i recruitment and appointments on humanitarian grounds are permitted. But these j are not enough. Sir, this is affecti operational efficiency in a number of departments, particularly, in public sector undertakings.

I wil; give only one instance in this j connection. In the Port of Bombay, under the Bombay Port Trust, an oil berth, at the cost of Rs. 40 crores—&s. 40 crores are involved—was constructed and inaugurated by no less a person than the Minister fo,- Shipping and Transport, in June 1984. But this berth cannot be operated because the requisite staff is not being sanctioned. There is a taboo on the